

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-335 (ND)/2017

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE COMPANY: M/s RDC Concrete India (P) Ltd. Vs. M/s Bengal Unitech Universal Infrastructure (P) Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Digvijay Rai, Mr. Fanish Rai and Mr. Pulkit Tyagi, Advocates		
	For the Respondent (s)	: Mr. Kunal Singh, Mr. Sumesh Dhawan and Ms. Tannya Baranwal, Advocates		

ORDER

Ld. Counsel for the Respondent states that in view of notice of petition being issued by an Advocate who has no relationship with the Operational Creditor, the same is bad in law. This is notwithstanding the resolution of the Operational Creditor authorizing the Advocate ~~him~~ to initiate the present proceedings. He wishes to place reliance on a decision of the Hon'ble NCLAT to support his arguments.

To come up immediately after vacations on 23rd October, 2017. Dasti.

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— Sd —
(Ina Malhotra)
(Member (J))